

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2870
ANSWERED ON:06.08.2015
Responsibilities of Executive and Judiciary
Meghwal Shri Arjun Ram

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government the responsibilities of Executive and Judiciary both are executed by the administrative officers in certain North-Eastern States in the country;
- (b) if so, the names of the States in which the said practice is being followed along with the reasons therefor;
- (c) whether it is a fact that the separation of Executive and the Judiciary was effected in the country consequent to the amendments to the Code of Criminal Procedure in 1973;
- (d) if so, the details thereof; and
- (e) whether the Government proposes to implement the said amendments in the North-Eastern States also and if so, the details thereof and if not, the reasons therefor?

Answer

ANSWER

MINISTE-R OF LAW AND JUSTICE
(SHRI D.V. SADANANDA GOWDA)

- (a) to (e) : Information is being collected and will be laid on the Table of the House.